

**THE HYDERABAD VETTI AND BEGAR (PROHIBITION)
REGULATION, 1358 Fasli.
No. XLIII OF 1358 F.**

C O N T E N T S

SECTIONS.

1. Short title, extent and commencement.
2. Act involving vetti or begar.
3. Penalty.

*THE VETTI AND BEGAR (PROHIBITION)
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Whereas it is expedient to prohibit the practices known as vetti or begar;

Now, therefore, in exercise of the authority vested in me for the administration of the Hyderabad State and of all other powers enabling me in this behalf I hereby make the following Regulation:—

1. (1) This Regulation may be called the Vetti and Begar (Prohibition) Regulation, 1358 Fasli. Short title,
extent and
commence-
ment.

(2) It extends to the whole of the Hyderabad State.

(3) It shall come into force on the date of its publication in the Jarida.

2. Whoever (otherwise than under the authority of any Act involving vetti or begar. permits him so to do) requisitions the services or property of any person for the benefit of, or for use by, Government, or any officer of Government, or any other person, or avails himself of, or uses, any services or property so requisitioned, commits an act involving vetti or begar.

Explanation:—A person requisitions services of property within the meaning of this section if by any means whatsoever he causes services or property to be available otherwise than in pursuance of a free contract.

3. (1) Whoever commits an act involving vetti or begar shall be punishable with imprisonment which may extend to one year or with fine, or with both. Penalty.

(2) On a prosecution for an offence punishable under subsection (1), the fact that—

(a) payment was made or designed to be made for the requisitioned services or property, or

(b) the person whose services were requisitioned was in receipt of Baluta or other customary remuneration for services rendered, shall not constitute a defence.

